

O.A. 331/96  
(A)

| Serial No. of Order | Date of Order | Order with Signature  | Office note as to action (if any) taken on order   |
|---------------------|---------------|---|--|
| ..6                 | 22.11.96      | <p>the orders of the Tribunal. It is made clear that no further extension will be granted under any circumstances. M.A. 647/96 is disposed of accordingly.</p> <p>Hand over copies of the orders to the counsel for both sides.</p> <p>Pravasinha,<br/>MEMBER (ADMINISTRATIVE)</p> <p>( )</p> | <p>M-A 647/96 has been filed for grant of some more time to enforcement of the Judgment.</p> <p>For Orders</p> <p>1/20/96 Bench</p> <p>Adj. to 22.11.96 for hearing of M-A 647/96 for Orders</p> <p>fp 21/11/96 Bench</p> <p>Order no. 6.<br/>Dt. 22.11.96</p> <p>A copy of Order may be given to both the counsels.</p> <p>Adj.<br/>27/11/96 Debnath<br/>S. 27/11/96</p> <p>Received copy from Mr. A. McHenry S. &amp; S.<br/>22.11.96 on behalf of<br/>Debnath 27/11/96</p> <p>Order no. 6. Dt. 22.11.96</p> <p>A copy of order may be sent to applicant in his address.</p> <p>Adj.<br/>18/12/96 Debnath<br/>18.12.96<br/>S. D. (J)</p> |